


NATIONAL COMPANY LAW TRIBUNAL  
SINGLE BENCH  
CHENNAI

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI  
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 23/01/2018 AT 10.30 AM

PRESENT: SHRI Ch. MOHD SHARIEF TARIQ, MEMBER - JUDICIAL

APPLICATION NUMBER	: CA/32/IB/2017	
PETITION NUMBER	: CP/508/ (IB)/CB/2017	
NAME OF THE APPLICANT	: ENNORE COKE LIMITED	
UNDER SECTION	: 10 RULE 7 OF INSOLVENCY & BANKRUPTACY CODE 2016	
S.No. NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
	REPRESENTATION BY WHOM	

1. Vishnu Mohan Advocate	Counsel representing RP	
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**ORDER**

Counsel for RP present and submitted an Application for seeking direction to the statutory authorities for refund of the amount which is lying with them. The **Registry** is directed to issue notice to the authorities given in last column at page Nos.2 and 3 from Sl.Nos.1 to 6. Counsel for RP is also directed to send a private notice to the statutory authorities by way of speed post along with the application and file proof of the same by next date of hearing. Put up on **07.02.2018 at 10.30 A.M.**

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(CH. MOHD SHARIEF TARIQ)  
MEMBER (JUDICIAL)